

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 144(ND)14
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2016**

NAME OF THE COMPANY: M/s. Sh. Surender Singh V/s. M/s. Avani Buildtech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

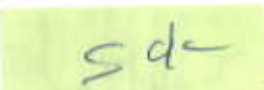
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	MR. ARUN SAXENA	ADV	Petitioner	Nalini
2	MR. SIMRAN IYOT SINGH	ADV		
3	MS. NALINI	ADV		
1	MR. NPS CHAWLA	ADV	Respondent 2	Surender Singh
2	MR. SUJOY DATTA	ADV		

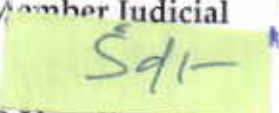
ORDER

The objections to the valuation have been filed by the Id. Counsel for the petitioner. However, there is no documentary evidence to corroborate his submissions. He is therefore directed to place on record the documents to substantiate how the valuation of the assets (land in this case) has not been done properly. With respect to the audit report, the petitioner has refused to sign and verify the same on various grounds. He has not allowed the board meeting to convene for approval of the balance sheet/audit report.

Contd/-.....

2. To come up for further consideration on 02.09.2016.


(Ina Malhotra)
Member Judicial


(R. Varadharajan)
Member Judicial